

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No.218/Chd/CHD/2017**

Gurpartap Singh & Ors. ...Petitioners

Versus.

Deepak Towers Pvt. Ltd. ...Respondent

Present: Mr. Arora Vishwas Kumar, Advocate for petitioners.  
Mr. Arshdeep Bhullar, Advocate for respondent No.2.

Mr. Arshdeep Bhullar, Advocate has filed Power of Attorney for respondent No.2. Learned counsel seeks time for filing reply with Power of Attorney for respondent No.1 and the authorisation from the company. List the matter on 08.11.2017 alongwith Power of Attorney. Reply be filed at least two days before the date fixed with copy advance to the counsel opposite. It is directed that in the meanwhile, the respondents shall not alter the share capital of the company.

Sd/-  
(Justice R.P. Nagrath)  
Member(Judicial)

October 13, 2017  
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